BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 16 of 2018 in C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

Reliance Naval And Engineering Ltd.

V/s.

United Ships Repairs & Marine Works Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE	
1. CA. Sanjot Ruca	Reseasentative	Bosessonal Repressontative	多少 .火.	,
2. CS · Komal Jain	Professional Representative	. • • • • • • • • • • • • • • • • • • •	Nomae Airo	
3. Shradhe Agrand	Advocate	Connel Jor	7	
4. Harsha Laddha	Advacate	Respondent	Harry addre	,
5. Anahé lingkal	Professional Representative		Burlind	
o Tainin 2. Dave	Advoak	Masyaan	De	
		Applicant		
7. Saawoab N. Sopen	Lan Sy. Adv.	Applicant		
8. Navin Pahwa	So. Adv.			

<u>ORDER</u>

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Jaimin Dave present for Applicant. Learned FCA Mr. Sanjay Ruia with learned PCS Ms. Komal Jain with Learned

Advocate Ms. Shradha Agarwal with Learned Advocate Ms Arushti Singhal present for Respondent in IA 16/2017.

This application is moved by Respondent to pass an order preventing the petitioner from filing rejoinder to their reply.

Learned FCA appearing for Respondent/Original Petitioner that he has not filed any rejoinder and in case if he wants to file rejoinder, he will seek permission of this Authority.

In view of the above said statement made by learned FCA the IA 16/2018 is premature.

Hence it is dismissed as premature.

Chron

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL